

From :  
**Ambuj Nath**  
Registrar General,  
High Court of Jharkhand,  
Ranchi.

Letter No .....92..... /SCMS  
Dated :- 25/07/2017

To,

**All the Principal District & Sessions Judges of Jharkhand  
including the Judicial Commissioner, Ranchi.**

Sir,

I am directed to inform you that **Hon'ble the Arrears Committee** of this Court, in its meeting dated 12<sup>th</sup> July, 2017, has been pleased to issue following directions for its compliance:-

- i) *To implement an action plan for reducing pendency of cases pending for more than 10 and 5 years in the Subordinate Judiciary for which the broader area has to be identified.*
- ii) *A Cut Off date as **31<sup>st</sup> March, 2018** has been fixed to dispose of minimum **35000** pending cases having age more than 5 years old, out of the total pendency of 76071 in the Subordinate Courts till June, 2017. **The Judgeship wise details with regard to total pendency of cases having age more than five year old as on 30.06.2017 and the target for the disposal of cases till 31.03.2018 is enclosed herewith in the separate sheet.***
- iii) *The direction of Hon'ble the SCMS Committee of this Court communicated vide letter no. 80/SCMS dated 12.07.2017 to make an action plan for disposal of the cases nature-wise and age-wise, be strictly adhered to.*
- iv) *The direction issued in the light of guidelines of Hon'ble the Apex Court vide this Court's letter no. 175/Legal Cell dated 17.05.2017, to take up the cases of the **Crime against women, children, differently-abled persons, senior citizens and marginalized sections of the society on 'priority basis'** be adhered to for its sincere compliance.*
- v) *The directions issued by Hon'ble the Apex Court in **Criminal Appeal No. 509 of 2017 with Criminal Appeal No.511 of 2017** for the expeditious disposal of the Bail and Miscellaneous cases pertaining to Criminal matters, as circulated earlier, shall be abide by all the Judicial Officers.*

***Magisterial trials, where accused are in custody, be normally concluded within six months and sessions trials where accused are in custody be normally concluded within two years.***

Contd...P/2

- vi) *The cases pending for want of production of witnesses, official witnesses and for execution of warrant of arrest against the absconding persons evading the trial is to be shortlisted for being referred to the District Level Monitoring Committee /District Sub-Committee to take the help of other stakeholders viz. Deputy Commissioner, Superintendent of Police, Public Prosecutor etc. to ensure their appearances for timely disposal of the cases.*
- vii) *To constitute a **District Level Cell** in every district consisting of sufficient no. of police officials, APPs etc. to work as a nodal agency for ensuring the timely appearance of the accused, witnesses, official witnesses and execution of the summons and warrants of the trial courts.*


You are, therefore, requested to kindly take necessary steps immediately for strict compliance and implementation of the aforesaid directions, under an intimation to this Court.

Yours faithfully,

  
24.7.17  
**Registrar General**

**Encl: As above w.r.t para (ii), 1 sheet.**

SI.NO.	Name of the Judgeship	Total Pendency of cases (Civil + Criminal) having age more than five years old (as on 30.06.2017)	Cases to be dispose of till 31.03.2018 from the total pendency mentioned at Column No. III
I	II	III	IV
1.	Bokaro	5006	2275
2.	Chaibasa	1477	679
3.	Chatra	1459	671
4.	Daltonganj	4410	2029
5.	Deoghar	4873	2245
6.	Dhanbad	9254	4260
7.	Dumka	2324	1070
8.	Garhwa	5910	2720
9.	Giridih	5419	2495
10.	Godda	4453	2050
11.	Gumla	1452	670
12.	Hazaribag	5365	2470
13.	Jamshedpur	5664	2610
14.	Jamtara	434	200
15.	Khunti	620	285
16.	Koderma	1954	900
17.	Latehar	961	443
18.	Lohardaga	336	156
19.	Pakur	974	450
20.	Ramgarh	3098	1428
21.	Ranchi	8335	3840
22.	Sahibganj	1704	788
23.	Seraikella	563	262
24.	Simdega	26	14
	<b>Total</b>	<b>76071</b>	<b>35010</b>

  
24.7.17